

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

26. Order dated 9.12.02

None appears on behalf of the applicant; nor any rejoinder has been filed, in the matter. In view of this it is presumed that the applicant has no rejoinder to file. In view of this bringing this matter for final disposal after showing it in the ready list.

*Sub-
Vice-Chairman*

Order dated 19.2.03

On the prayer of the applicant's Counsel, adjourned to 26.2.03, peremptorily.

*Sub-
Vice-Chairman*

Order dated 26.2.2003

On behalf of learned counsel for the applicant, a Memo has been filed stating therein that the applicant does not want to pursue with this O.A. any further as in the meantime, the same has become infructuous.

Heard Shri A.K.Bose, learned Senior Standing Counsel for the Respondents. In view of Memo filed, this O.A. is disposed of for having become infructuous.

*Sub-
VICE-CHAIRMAN*

For admission

1
18.2.03

Reb

For admission
order no 262/13

1
25.2.03

Reb

Copies of order may
be served to the
Court in both the

1
12.3.03

*Duly
Served
S.C.J.*